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File No. 4 (37) 2016/States/Enf/FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)
Regulatory Compliance Division
FDA Bhawan, Kotla Road, New Delhi - 110002

Dated, the 15 March, 2017

OFFICE ORDER

Subject: Requirement of NOC from Central Ground Water authority (CGWA) - reg.

With reference to the letter No. T-24011/1/2017-GW Desk dated 15th February 2017 of Ministry of Water Resources, River Development & Ganga Rejuvenation and Minutes of Meeting of 'Inter-Ministerial Committee' constituted for issuance for license for ground water users, held on 9th February 2017, wherein the NOC from Central Ground Water Authority (CGWA) has been mandated for all PDWUs companies.

2. In view of the recommendation of the Committee, all the Food Business Operators engaged in extracting ground water have to obtain NOC from central Ground Water Authority (CGWA).
3. This issues with the approval of Competent Authority.

Bimal
15/3/17
(Bimal Kumar Dubey)
Director (RCD)

To:

1. Commissioner of Food Safety of all States/UTs
2. All Central Licensing Authorities
3. All Food Business Operators engaged in extracting ground water.

Copy to:

1. CITO, FSSAI-For uploading on FSSAI's website.
2. Sh. Ratnakar Yadav, Under Secretary to the Government of India, Ministry of Water resources, River development & Ganga Rejuvenation, Shram Shakti Bhawan, Rafi Marg, New Delhi-with reference to letter No. T-24011/1/2017-GW Desk dated 15th February 2017.